

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 306/2001
IN
OA 1811/2000

15

New Delhi, this the 13th day of September, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Ram Nath
Ex-SI No.992/D
(Delhi Police)
E-57/A, Mansarovar Park
Shahdara
Delhi - 110 032.

...Petitioner

(By Advocate Shri S.N.Anand)

V E R S U S

1. Shri Kamal Pandey
Secretary, Ministry of Home Affairs
North Block, New Delhi.
2. Shri Ajay Raj Sharma
Commissioner of Police
Delhi Police
Police Headquarters
ITO Complex
New Delhi.
3. Shri Ujjwal Mishra
Deputy Commissioner of Police
I Battalion DAP
Delhi Police
Kingsway Camp
Delhi.
4. Shri R.N.Sharma
Deputy Secretary (Home)
Govt. of National Capital
Territory of Delhi
Police Establishment
5, Sham Nath Marg
Delhi - 110 054.

...Respondents

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

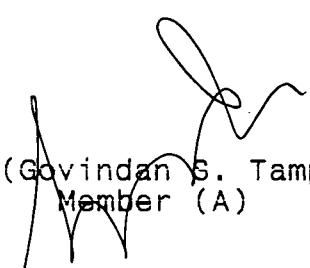
We have heard Shri S.N.Anand, learned counsel
for the petitioner.

2. Learned counsel has submitted that atleast
after the Contempt Petition was filed against the
respondents, they have taken some action towards the
V3

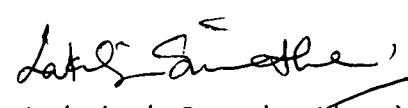
implementation of the Tribunal's order dated 12-3-2001 in OA 1811/2000. He has submitted that the petitioner has received the orders from the respondents regarding the pensionary benefits admissible to the applicant in OA 1811/2000. He has, however, brought to our notice that respondents have yet to pay the pension and arrears of pension. He, however, has categorically submitted that in the circumstances of the case other than the delay caused by the respondents to an old man like the petitioner, the respondents have in effect fully complied with the Tribunal's order.

(b)

3. Noting the above, CP 306/2001 is disposed of.


(Govindan S. Tampi)
Member (A)

/vikas/


(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)